

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 179 of 2017 (SZ)

Applicant(s)

Solve Plastic Products Pvt. Ltd.,
Rep. by Managing Director,
Shencotta, Tirunelveli District,
Tamil Nadu

Vs. Respondent(s)

The Chairman,
Tamil Nadu Pollution Control Board,
Chennai and 4 others

Legal Practitioners for Applicant(s)

M/s. Rema Smrithi VK.,

Legal practitioners for respondent(s)

Mrs. H.Yasmeen Ali for R1 and R2
M/s. M.K.Subramanian and
E. Manoharan for R 3 and R4

Note of the Registry	Orders of the Tribunal
Order No.2	<p>Date: 22nd August, 2017</p> <p>Heard the learned counsel appearing for the applicant.</p> <p>Issue notice to the respondents.</p> <p>Mrs. H. Yasmeen Ali, the learned counsel takes notice for respondent Nos.1 and 2 and Mr. E. Manoharan, the learned counsel takes notice for respondent Nos.3 and 4 and waive service of notice.</p> <p>The applicant to furnish copy of the application with annexures to the respective learned counsel appearing for respondent Nos. 1 to 4 within 2 days.</p> <p>Let the reply be filed by respondents 1 to 4 within a period of 2 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.</p> <p>No notice is to be issued to respondent No. 5 at this stage</p>

List the matter on 16.10.2017.

.....J.M.

(Justice M.S. Nambiar)

